

Waiving of Residency Condition for Rajya Sabha Election

86. SHRI GAYA SINGH:

SHRI V.V. RAGHAVAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have decided to have open ballots and do away with the residency condition on the candidates in elections to the Rajya Sabha; and

(b) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): (a) Yes, Sir.

(b) The Government has decided to amend the section 3 of the Representation of the People Act, 1951 to do away with the requirement of residence of a particular State / Union territory for contesting election to the Council of States from that State / Union territory. The Government has also decided to amend the section 59, 94 and 128 of the Representation of the People Act, 1951 which provide for secrecy of ballot in elections to the Council of States so as to introduce open ballot system for these election.

Economic Law Commission

87. SHRI W. ANGOU SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to set up an Economic Law Commission; and

(b) if so, the main objectives of the Commission?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): (a) and (b) The information is being collected and will be laid on the Table of the House.

Equity Capital of top Companies

88. SHRI NILOTPAL BASU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of 100 top compaines of the country in terms of subscribed equity capital; and

(b) the details like promoters / directors of the company, public offers made, profit / loss, taxes paid for last three years, Company-wise?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): (a) and (b) Such information is not maintained.

Separate High Court Bench in some States

†89. SHRIMATI SAROJ DUBEY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are going to set up a separate Bench of High Court in some States;

(b) if so, the details thereof;

(c) if not, whether Government are going to take any step with regard to setting up of a separate Bench of High Court for ending the on-going strike by advocates with regard to the said demand; and

(d) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): (a) to (d) The setting up of a Bench of a High Court, away from its principal seat, is considered on the receipt of a complete proposal from the concerned States Government with the consent of the Chief Justice of that High Court. Since Government have received complete proposals for setting up Benches of the Madras High Court and the Calcutta High Court respectively, it is proposed to establish a Bench of the Madras High Court at Madurai and a Bench of the Calcutta High Court at Jalpaiguri, after Infrastructural facilities like court buildings, accommodation for Judges etc. are provided by the respective State Governments to the satisfaction of the High Court concerned.

Fast Track Courts

90. SHRIMATI VANGA GEETHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of fast track courts set up in the country during the year ending 31st October, 2001;

(b) the amount sanctioned by Government for court buildings and residential accommodation for Judicial officer of these courts;

†Original notice of the question was received in Hindi.